months with effect from the 25th January, 1969 '

The motion was adopted.

.3509

STATE AGRICULTURAL THE CREDIT CORPORATIONS BILL, 1968

THE DEPUTY CHAIRMAN: We now go to the State Agricultural Credit Corporations Bill, 1968. The time alloted for this measure is 2 hours. I hope the House will sit and finish this measure. We have decided in the Business Advisory Committee that as and when necessary we should sit till 6 P.M.

श्री राजनारायण (उत्तर प्रदेश): माननीया, आप यह डिसाईंड न भी करें तो भी नियमों के अंदर है।

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JA-GANNATH PAHADIA) : Madam, .on behalf of Shri Morarji Desai, I beg to move:

"That the Bill to provide for the establishment in the States and Union Agricultural of territories Credit Corporations and for matters connected therewith or incidental thereto, as passed by Lok Sabha, Ibe taken the consideration."

Let me at the outset briefly refer to the background leading up to the proposal embodied in the present Bill. The question of adequacy of agricultural credit has assumed vital importance in the context of our aim to achieve self sufficiency in food production as early as possible. The co-operative credit structure is to-day the main institutional agency for the provision of agricultural credit and there has been substantial growth in the quantum and share of their contribution to agricultural credit. The total volume of short and medium-term loans advanced by the primary agricultural credit societies in 1950-51 was of the order of Rs. 22.9 crores. It is estimated to have sone up to about Rs. 365 crores in 1966-67. The membership of cooperative societies has, during the same period, increased from 4.4 millions to 27.2 millions. The substantial increase has possible through various

State of Bihar, for a further period of six I measures taken during the last three Plan periods. While we have been making all-out efforts to strengthen the co-operative system it came to our notice over the years that the development was somewhat uneven in the various parts of the country. We were concerned that agricultural credit should not suffer and we wanted that distinguished cooperators should have a look at the problem and suggest what could be done about it. An informal Group, which had on it some eminent co-operators, was set up by the Reserve Bank and the Group came to the conclusion that in those States where the cooperative credit system is weak, there should Agricultural Credit Corporations to supplement the existing arrangements for provisions of credit to agriculturists. The finding of the Group was that the performance of the co-operatives in the States of Assam, West Bengal, Bihar, Orissa, Rajasthan and the Union territories of Manipur and Tripura was unsatisfactory

on any reckoning and the Corporations should be set up in these States as a transitional arrangement. As the hon. Members would have noticed, the Bill makes a specific mention of the States and Union territories where the proposed Corporations are to be set up by the concerned State Governments and Union, administrations;. In the other States where co-operatives have potentialities of attaining their full stature, the States should devote their efforts to develop the co-operative system in those areas. We have, however, provided in the Bill that if any State feels that a Corporation should be set up in that State, it can be done with the prior approval of the Central Government.

The authorised capital of each Corporation will be Rs. 1 crore and Rs. 5 crores depending on the requirement of each State and Union territory. The share capital will be contributed by the Central Government (30 per cent), the State Governments (20 per cent.), the Reserve Bank (20 per cent) and the remaining 30 per cent will be allotted by the Government among the Food Corporation, the State Bank and its subsidiaries and other commercial banks. Though the share capital will vary between Rs. 1 crore and Rs. 5 crores the maximum funds in the form of borrowed capital and deposits will be 10 times the amount of paid-up capital and reserves and this can be increased to 15 times with the approval of the Central Government. The

[Shri Jagannath Pahadia]

Reserve Bank is being authorised to extend funds to the Agricultural Credit Corporations in the same manner as to a, State cooperative bank. There is also a provision in the Bill enabling the Corporation to obtain refinance from the Agricultural Refinance Corporation

Each Corporation will be managed by a Board Directors consisting of 7 persons. The Chairman and the Managing Director will be nominated by the Central Government, two directors by the State Government, one director by the Reserve Bank and two directors to be elected from the other eligible shareholders. The business and func-of the Corporation will be broadly similiar to those expected from the co-operative credit societies. It would provide short arTtl medium-term loans for agricultural and allied operations to agriculturals and cooperative societies connected with marketing and processing of agricultural produce.

As I have mentioned, the proposed Agricultural Credit Corporations are being visualised as a sort of transitional arrangement and it is not the intention will permanently supplant the cooperative credit societies. The State cooperative bank will continue to operate throughout the State in regard to non-agricultural credit and it will also continue to operate in regard to agricultural credit in those areas where the cooperative agencies are viable. As and when the cooperative institutions are strengthened, the Corporation will withdraw from those areas and transfer its assets and liabilities to the cooperative societies. Provision has been made in the Bill for facilitating the transfer of assets and liabilities so that these functions can be smoothly taken over by the cooperative societies as and when this becomes possible. The Government of India set up a Working Group to draw up a model for the working of Agricultural Credit Corporations and it has recommended certain criteria for the consideration of the State Governments for demarcating the area and business between the cooperative credit agencies and the Agricultural Credit Corporation during the transitional period. We hope that, after the Bill has been enacted, expeditious steps would be taken by the State Governments to demarcate the areas between the coooerative credit societies and the

Corporation so as to facilitate the smooth working of both these institutional agencies.

I have no doubt that the House would appreciate that the Bill is a positive and constructive step for strengthening existing institutional agencies for the agricultural credit. We have adopted a multiagency approach to tackle the problem of agricultural credit. The commercial banks have started coming into this area and in course of time they will increase the volume of direct finance to agriculture. Nevertheless, the cooperatives will continue to be the main agency for the provision of agricultural credit. The present Bill is intended to remove a lacuna in the sphere of cooperative credit in certain weak areas until such time as a cooperative agency in these areas becomes viable. This is the idea which has moved bringing forward this Bill and I hope that this will have the fullest support from all the Members of the House.

With these words I beg to move fhat the Agricultural Credit Corporations Bill. 1968 as passed by the Lok Sabha, be taken into consideration.

The question was proposed.

THE DEPUTY CHAIRMAN: Each Member will have 15 minutes. We have cot only two hours. Now, Mr. Niranjan Varma.

श्री निरंजन वर्मा (मध्य प्रदेश): मंत्री जी ने विचारार्थं इस बिल को सदन के सामने प्रस्तुत किया है। इस पर हमारी मिश्रित प्रतिक्रिया है। कुछ धाराओं में तो निश्चित रूप से अच्छाइयां हैं लेकिन बहुत सी बातों में बिल को वे उतना अच्छा नहीं बना पाये जितनी कि आणा की जानी चाहिये थी।

इस सरकार को बीस वर्षों के पश्चात इस बात का पता चला कि कृषि की उन्नति के लिये कुछ धन लगाने की आवश्यकता है। इन बीस वर्षों में हमारी सरकार ने कृषि की तरफ कोई ध्यान नहीं दिया और उसका परिणाम यह हुआ कि हमारे यहां पर जो सबसे बड़ी, ज्वलंत समस्या कृषि की थी उसका निरंतर ह्नास होता चला गया। कांग्रेस की तरफ से कुछ महानु

भाव यह कह सकते हैं कि कृषि का उतना ह्रास नहीं हुआ जितनी कि हमारी आबादी में उन्नति होने के कारण यह समस्या विकराल रूप से हमारे सामने खड़ी हुई है। तब भी माननीया, हम आपका ध्यान इस तथ्य की तरफ आकर्षित करेंग कि 1965, 66 में अमेरिका में जितना भी गल्ला पैदा होता था, जितना भी गेंह पैदा हुआ उसका एक बटा पांच केवल भारतवर्ष ने मंगाया।

3513

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.1

966, 67 में अमेरिका में जितना गल्ला पैदा हुआ, जितना गेंह पैदा हुआ एसका चतुर्थीश भारतवर्ष के लोगों ने खाने के लिये मंगाया। इससे ज्यादा बदनामी की बात संसार में और क्या हो सकती है कि हमारा भारतवर्ष बराबर एक राष्ट्र के ऊपर अवलंबित रहे और वह राष्ट्र जब गल्ला देना बन्द कर दे तो हमारा राष्ट बीस वर्षों के बाद भी भूखे मरने की स्थिति में आ जाय। हमारे कांग्रेसी मित्र शायद इस बात की दलील देंगे कि बीस वर्षों में हमने पर्याप्त उन्नति की है। हम उनका ध्यान इस तथ्य की तरफ आवर्षत फरेंगे कि बीस वर्षों में कितनी उन्नति हुई है इस बात को अगर ध्यान दे कर देखा जाय तो उनका ध्यान हम पश्चिम जर्मनी, जापान और इजराइल की तरफ आकर्षित करेंगे। ये वे क्षेत्र हैं जिन क्षेत्रों में पिछली लड़ाई के कारण बिल्कुल पूरी तरह बरबादी छा गई थी और लोगों को खाने का मोहताज होना पडा था। बीस वर्षों के बाद जिन मित्रों ने इन तीनों देशों की यात्राएं की उनको मालुम है कि कृषि के मामले में भी ये देश बहुत आगे बढ़े हुये हैं। बीस वर्षों के बाद अगर बहुत से मित्र बहुत दंभ के साथ कहें कि हमने बहुत उन्नति की है इस विशेष मामले में तो हम समझते हैं कि उनका यह दंभ सही नहीं है और अपने स्थान पर उपयुक्त भी नहीं है।

अब हमारे यहां पर जो समस्याएं हैं उन सम-स्याओं की तरफ भी हम ध्यान आकर्षित करना

आवश्यक समझते हैं। एक बड़ी समस्या यह है कि खेतों में जो अन्न उपजाने की योजना है वह दो प्रकार की है। एक तो यह है कि जो पुराने जमाने के हल बैल हैं उन्हीं से खेती कर के उन्नति की जाय या यह कि जो नये प्रकार के खेती करने के औजार या यंत्र है उनको हम ले लें और उन्नति करें। हमारा खयाल ऐसा है कि मंत्रालय ने इस तरफ अधिक ध्यान नहीं दिया। अगर मंत्रालय अधिक ध्यान देता तौ संभवतः यह नौबत नहीं आती कि आज से एक महीना पहले से जो एक बडा विवाद देश के सामने खडा हो गया है वह खडा नहीं होता। वह विवाद यह है कि कामसं डिपार्टमेंट और ऐग्रीकल्चर डिपार्टमेंट, इन दोनों में इस वात की होड और प्रतिस्पर्धा है कि एक का काम दूसरा चलने नहीं देगा। उसी के कारण बाहर के देशों से हमारे देश में खेती करने के लिये जो टैक्टरों का आयात हुआ वह अभी तक पूरी तरह से बंट नहीं पाया और न जितने दैक्टरों की हमें आवश्य-कता थी उतने हम बाहर से मंगा पाये हैं। अच्छा होता कि टैक्टरों की समस्या का समाधान करने के लिये इस विल में कहीं कोई जिक आता और उसके लिये भी ऋण देने की व्यवस्था उतनी अच्छी तरह से और विस्तार के साथ की जाती जितनी कि आवश्यकता थी।

Corporations Bill, 1968

इसके साथ ही जो यह बिल लाया गया है इसमें डाइरेक्टरों की संख्या नियत की गई है। हमारा ऐसा खयाल है कि अभी तक जो हमें अनभव प्राप्त हैं उसके आधार पर यह बात सही मालम पड सकती है कि कांग्रेस के वह वड़े बड़े मित्र जो अपने धन्धे में असफल हो चुके हैं या जिन को कोई रोजगार नहीं मिला है अब इन सोसाइटियों में इस विल के अंतर्गत बनने वाली जो डाइरेक्टरों की श्रृंखला है उसमें उनको भरनी का यत्न किया जायेगा। उदाहरण के तौर प^र मैं निवेदन करूं कि इसकी धारा 9 में यह बात बतलाई गई है कि डाइरेक्टरों में कौन कौन हो सकते हैं और किस किस प्रकार से होंगे। एक तो वह डाइरेक्टर होगा जिस को सेंट्रल गवर्नमेंट नामिनेट करेगी और जो बोर्ड का चेयरमैन

श्रि निरंजन वर्मा

होगा। इसमें कोई सन्देह का कारण नहीं रहना चाहिए कि ये महानभाव देवतास्वरूप कांग्रेसी ही होंगे, दूसरा कोई नहीं हो सकता। उदाहरण के लिये अगर कोई हमारे मित्र यह कहें कि आपकी कल्पना किस तर्क पर आधारित है, तो हमारा कहना है कि एक तथ्य आज से दो दिन पहले एक प्रश्न के रूप में हमने पुछा था कि 5 वर्षी में ऐसे व्यक्तियों की संख्या बताई जाय जो यहां से यु० एन० औ० के डेलीगेशन में कांग्रेस की छोड कर कोई दूसरा आदमी लिया गया हो। चयन किया गया हो या वहां पहुंचा गया हो। हमें बहुत विस्मय के साथ यह खबर सुनाई गई कि इस पूरे डेलीगेशन में, जब जब प्रतिवर्ष जाता है, कोई कांग्रेसी महाप्रभ ही वहां जाते हैं, कोई दूसरा नहीं लिया गया। हमें विश्वास है कि इसमें जो चेयरमैन महाशय होंगे वे भी बहुत बड़े आल इंडिया स्टेटस के कांग्रेस के परा-जित नेता होंगे और उनको यह गौरव प्राप्त होगा कि वे उसके चेयरमेन बनें। इसी प्रकार दो डाइरेक्टर जो होंगे वे एप्रोप्रिएट गवर्नमेंट के द्वारा निर्देशित किए जाएंगे। उन दो डाइरेक्टरों में एक के लिए लिख दिया गया है कि जी उस विशेष क्षेत्र में विद्वान होगा उसका नामिनेशन होगा, लेकिन दूसरे के बारे में नहीं लिखा गया है। उसके लिए भी यह समझा जाना चाहिए कि वह भी कांग्रेसी शृंखला में बंधा एक सदस्य होगा। फिर (सी) द्वारा रिजर्व बैंक को यह अधिकार दिया गया है कि वह एक नामिनेशन अपनी तरफ से करे। (डी) के बारे में हमें आपत्ति यह है कि अधिकतर संख्या चुने हुए डाइरेक्टरों की रखी जानी चाहिए थी, उसमें शेयरहील्डरों की तरफ से केवल दो चुने हए डाइरेक्टरों का प्रावधान किया गया है। अच्छा यह था कि नामिनेटेड सदस्य जितने होते उनकी अपेक्षा जो लोग चुनकर आएं उनकी संख्या अधिक होती लेकिन बिल में ऐसा नहीं किया गया है। इससे इस सन्देह की पृष्टि होती है कि अन्ततीगत्वा सेन्ट्रल गवनंमेंट नहीं बरिक भारतीय कांग्रेस कमेटी अपनी तरफ से जिस प्रकार चाहेगी इस बिल के उद्देश्य को नष्ट करने के लिये कोई न

कोई कार्य कार्यान्वित करती रहेगी। इसी प्रकार से —

"a managing director, to be appointed by the Central Government and except in the case of first appointment, after consultation with the Board."

इसमें भी उसी प्रकार की नियुक्ति होने की ज्यादातर सम्भावना है।

अब इसकी धारा 12 में एक बात की ओर श्रीमान का ध्यान आकर्षित करना चाहंगा। इसमें कारण बताएं गए हैं कि कौन-कौन से व्यक्ति डिस्क्वालीफाइड होंगे और कौंन-कौन से व्यक्तियों को नहीं लिया जाना चाहिए। इसमें एक बात भल से रह गई और वह यह कि इस कारपोरेशन में रहने के साथ जो बिजनेस से सम्पर्क रखेंगे, जो धन्धा करेंगे, उनको कभी नहीं लिया जाना चाहिए, उनको मौका नहीं होना चाहिए कि वे इसकी डाइरेक्टर श्रेणी में आएं। यद्यपि दवी जवान से इस बात को स्वीकार किया गया है और उसको, स्वीकार करने का एक धारा में कुछ उल्लेख है लेकिन उसमें बचत की सम्भावना रखी गई है। हम समझते हैं कि बिल में इस तरफ और ध्यान देकर यह कर दिया जाता तो अच्छा होता कि जो धन्धा करना चाहते हैं उनको डाइरेक्टर की श्रेणी में न रखा जाय।

फिर इसके अतिरिक्त धारा 16 में "Directors of Board or members of a mmmiitee not to vote in certain cases".

कोई खास खास केसेंज हों जिनमें उनका इन्टरेस्ट हो और जिनमें इन्क्वायरी हो रही हो तो उन् मामलों में वोट नहीं करेंगे, कोरम में नहीं आएंग और उनकी उपस्थिति कोरम में नहीं गिनी जायगी। इसका तात्पर्य यह है कि उन्होंने कुछ थोड़ी सी बात को स्वीकार किया है। हम यह चाहते थे कि जिनका कोई हित हो, कोई इन्टरेस्ट हो वे डाइरेक्टर की शृंखला में, श्रेणी में ही नहीं आने चाहिए।

आगे चल कर धारा 30 है, इसमें बताया गया है कि मीटिंग्स कितने दिनों में होंगी और-_

"A general meeting of the Corpo- | ration shall be held at the Head Office of the Corporation are closed, and any other general meeting may be convened by the Board at ध्यान देगी, ऐसी हमार्ग आजा है। any other time.

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हम समझते हैं कि यह मियाद बहुत लम्बी है इसकी दो महीने होना चाहिए था और इसके नीचे का जो प्राविजी है उसका एक महीना अप^{ने} स्थान पर सही है। धारा 44 में बताया गर्या, है "Reserve Bank to submit report" इसमें, श्रीमान यह बताया गया है कि जैसे ही कारपोरेशन का जन्म हो जायगातो तीन वर्ष के भीतर एक रिपोर्ट पंश की जायगी और उसके बाद प्रति तीन वर्ष के बाद रिपोर्ट पेण हुआ करेंगी। हमारा मंत्रालय को सजेशन है कि यह बात सही नहीं है क्योंकि अपने देश में भ्रष्टाचार बहत अधिक पनप रहा है। यह आवश्यक है कि हम तीन वर्ष तक देखते रहें कि कैसी इसकी प्रगति है। इसलिए इसके जन्म से एक वर्ष में पहले रिपोर्ट पेश करने के लिए कहा जाना चाहिए था और इसके पश्चात फिर तीन वर्ष में चाहे करते रहें।

एक वात इस सन्दर्भ में मैं और निवेदन करूंगा । अन्ततोगत्वा वह 10-11 परमेट व्याज पर very late. In Rajasthan and Orissa जाकर किसानों को मिलता है। गवनंमेंट को movement worth क्लास को, कारपोरेशन को आपने एक करोड से बढ़ाकर 5 करोड़ का ऋण दिया है, बास्तव में कृषकों को उसी मात्रा में लाभ पहुंचना चाहिए था, जिस मात्रा में आप उनको लाभ पहुंचाने का उद्देश्य रखते हैं।

इस प्रकार से यह मिश्रित बिल है। इसमें Shall be need at the Head Office of the उठ अच्छो यातों का समावेश है, लेकिन बहुत date on which the annual accounts of the सी श्रीटवा है जिनको दूर करने के निए सरकार

Corporations Bill, 1<J68

SHRI G. R. PATIL (Maharashtra): Mr. Viceis a misconceived has been brought before Chairman, this which the House. Looking io the provisions of this Bill, clause 3 states that a State Agricultural Credit Corporation shall not be established except in the States of Orissa, Assam, Bihar, Rajasthan and West Bengal and the Union Territories of Manipur and Tripura. in this Bill it has been mentioned as to why only in these five States and Ihe two Union Territories this State Agricultural Credit Corporation is to be set up. The reason given by the Deputy Minister is that the working of the cooperatives, particularly in these States and the Union Territories, is not saiisfactory and therefore a Study Group was appointed by the Reserve Bank and as per the recommendations of that group this Bill has been brought forward before the House. I may point out that while the Study Group which was set up by the Reserve Bank considered the entire working of the cooperatives in these States, it has relied on the figures for the years 1961 and 1962. The Deputy Minister also stated in the House the cooperatives in the country as a whole are making tremendous progress and assuming that the particular years 1961 and 1962 or prior to those years the working of the cooperatives might not have been satisfactory, still, can it not be said that by and large it was the policy of the Government to see that as far as agricultural credit is concerned, it shall be disbursed only through co-operatives and now शासन का ध्यान इस तथ्य की ओर नहीं गया there is a deviation and that is, by setting up the Agricultural Credit Corporation the है। जितना लोन कृषि के लिए दिया जाता है Government hopes that the needs of the गवनंमेंट आफ इंडिया की ओर से वह 3 प्रतिशत agriculturists will be properly out here that the basis on which the Study 4 प्रतिभत व्याज पर दिया जाता है, लेकिन Group has made these recommendations is not सहकारी संस्थाओं के माध्यम से जाते जाते correct in the sense that the co-operative movement in the concerned States started example I can say there was no cooperative the name prior to इस बात का ध्यान रखना या कि जो आप हमें independence. Even after independence it took time to initiate and promote the movement and the time to initiate and promote the movement and in the other States aho the position was more or less the same.

Stale Agricultural Credit

Another glaring thing is that during the past ten or fifteen years or prior to 1961-62 we had not taken into consideration two important i.e., after the partition of the factors: country at the time of independence the two subsequent aggressions by China and Pakistan proved to be two big checks to the co-operative movement and secondly ihe land tenure system in these States also had not been taken into consideration. Though legislation had been passed for the abolition of the zamindari still zamindari was in existence and as per the existing rules of the Co-operative Societies Act the tenants were not entitled to get any loans and whatever amount they got they could not repay that and therefore it was thought that bad debts were mounting and the working of the cothese States was not proper. operatives in So far as these two States of Orissa and Rajasthan are concerned it is a well known fact they had always either floods or times of scarcity and sand-wiched between these two calamities it was not possible for the agriculturists of these States to re-* pay their loans in time and the Reserve Bank never came forward to help the Apex Co-operative Banks to see that these shortterm loans which were not being repaid the agriculturists because of famine or flood everywhere are converted into medium-term loans. Had this facility been given to them I am quite sure the working of the co-operatives even in these States would have given a different picture altogether. By the creation of such Agricultural Credit Corporations I am not sure that the demands of the farmers in these States will be properly met. Now the hon. Deputy Minister made it clear that this is only for a transitory period during which these Agricultural Credit Corporations wiH be functioning and as and when the working of the co-operative improved in these States and Union Territories the entire finance and the work will be transferred to the cooperatives. My humble submission is that according to clause 44 of the Bill the Reserve Bank has to submit a Report after three years the date of commencement and thereafter, every three years till such time as the Central Government may direct. at least for a period of three years these Agricultural Credit Corporations are bound to stay. In the same area f there are more than two or three

advancing agencies money to the agriculturists I am quite sure the operatives particularly will vanish from the scene. Therefore my humble suggestion to the hon. Deputy Minister would be instead of establishing such Agricultural the Government should come forward to help the Apex Co-operative Banks whereby they could strengthen tbe entire co-operative structure in these Slates. 1 may say in Maharashtra some 15 to 20 years back when the central cooperative banks were not so powerful, were not so strong, the State Co-operative Bank own branches and lent its personnel IO' the central co-operative banks which were weak and thereby they catered to the needs of the area and as and when the central co-operative banks became strong they handed over the finance and the work to the central cooperative banks. Now I fail to understand why instead of going to the help cf ihe Apex Co-operative Banks the Government comes forward to these Agricultural Credit s»t up Corporations. Now as per clause 19 of the Bill, subject to the provisions of this Act Corporation may transact the following kinds of business, namely, the granting of loans and advances, repayable within a period, not exceeding five years, to agricultural agriculturists, marketing societies, agricultural processing societies, Central Co-operative Banks, co-operative farming societies er primary agricultural credit societies for agricultural operations. shows thai even direct advances to agriculturists could be made by these Corpcia-tions. Now when the Study Team's Report was submitted to the Government the idea of the commercial bank entering into the field of agricultural credit was not at all visualised. Now there will be three or four agencies operating in one State, the commercial banks, Co-operative Bank and the the State Agricultural Credit Corporation. And experience is that such agencies established, manned and controlled by Government bureaucracy do not meet the needs of the farmers properly because though there are the rides and regulations there are so many other factors which delay disbursement of the loans to the farmers. The same thing will happen in the case of these Agricultural Credit Corporations also because they will also be guided by the bureaucracy and working on the same lines. Therefore when there is a democratic set-up at the village

level which was submitting regularly the credit statements, statements, disbursement statements, and when the Central Co-operative etc. Banks used to examine their work and then sanction the loans, even then there used to be delay in disbursements of loans; and I am not quite sure how this Corporation established in a State with some branches of its own will be able to improve matters. It is our common experience that whenever money has to be disbursed by such agencies so many factors come in and cause delay. The entire structure and constitution of the Corporation as envisaged in the Bill also shows that out of seven directors only two are to be elected directors and dial too by those banking companies which will contribute 30 per cent of the share capital; otherwise the Chairman and the Managing Director, one Director from the Reserve Bank of India and two from the State Government will all be nominated. I therefore humbly submit to you, Sir, that this will not at all strengthen the cooperatives; on the contrary it will pave the way for the vanishing of the cooperatives in these States. If there had been mistakes committed by the co-operatives the Government should come forward and rectify them. Now we have invested hundreds of crores of rupees in the public sector and simply because the public sector has failed do we say that we should entrust the whole thing to the sector? Certainly we do not do that and here also I wiH submit that even assuming that the co-operative movement was weak in these States it would not be wise the part of the Government to sc' Agricultural Credit Corporations by which the democratic set-up at the village Ievel which has been functioning for the last so many years will come to an end. Therefore I humbly submit that the hon. Deputy Minister should kindly reconsider this matter. Even the Report of the All-India Rural Credit Survey Committee which was published ir 1954 has mentioned one glaring faci that if the co-operative movement fail: in this country the hope of rural Indi; fails. afraid the Government i: taking such steps by which the co operative movement in this countr will fail. The hon. Minister shouli therefore withdraw this Bill and hav another Bill if necessary. If at all i is the desire of the Government ti have this for a transitory period the should make it clear; no such mention

las been made in this Bill at all.)nly one last thing I want to say. As hese Corporations are coming into xistence as per the recommendations the Study Team appointed by the Reserve Bank of India and the entire eview of the working of these Corporations is to be done by the Reserve Bank of India, the Reserve Bank is never likely to come forward and say at a later date that the assets and business cf the Corporations should be transferred to the co-operatives.

Therefore, once again, I appeal to the Minister and request him to withdraw this Bill and bring forward a comprehensive Bill and at least see that the interests of the cooperative movement in this country are safeguarded. Otherwise, I am quite sure that during the course of the next two or three years the entire coeopera: movement in the States, which is controlled by the poeple for their own economic upliftment, will come to an end. Thank you.

SHRI BALACHANDRA MENON (Kerala): Mr. Vice-Chairman, I do not think that the State Agricultuial Credit Corporation is going to be of much help to the areas which it is intended to serve. Why do I say so? It is because these are the old zamindari areas where landlordism continued to have its grip, where fake land reforms have taken place, where the old landlords have converted themselves into rich peasants and where the poor, real peasants have been driven out of their These are the areas where you do holdings. not want the cooperatives to come up, where you want the credit societies to advance money so that real, rich peasant farming is established. It is that rural base you are going to create. It is the land monopolists of a new which you are going to create, counterpart of the monopolists which you have created during the last twenty years in the industrial field. Tins is what you are going to do. Now, let us see to | whom this help is It will help in granting loans, given. to agriculturists, to advances. etc. agricultural marketing societies, etc. individual agriculturist to the cooperatives, to everybody these loans will be granted and who are these agriculturists? They are the very people who are your old landlords who under a new form have become rich peasants. These are the people who will be helped. That is why I say that this is not going to be

[Shri Balachandra Menon] of help to the cultivator. Of late, there has been a series of legislations which are only intended to help these richer sections, these very sections who have been responsible for the rich peasant economy growing in our rural sector, similar to the monopoly sector which is there in the industrial field

It is said in clause 44 that the Reserve Bank will submit a report to the Government after the expiry of three years. Then, I know what it will do. h will say: We have lent money. We have "built up a very strong economy and things are going on very well. The self help movement will have absolutely place in your new scheme of things. The that we want to choose of a noncapitalist development is every day being attacked. Every day new legislation is being brought forward to help big monopolists. You have defined agricultural operation. What have defined agricultural operation. is it? I do not know whether plantations will not be helped by this. It can be. Big plantations, rich peasants will all be helped. The poor peasant will be bought over from the very advances the corporation Instead of that, if you makes. strengthened the poor helped them to cam agriculturists came into cooperatives, helped them to have better farming societies, if you have stabilised the rural sector that way, if you have done all that, certainly it will help in a non-capitalist path of development. But that is not what is going to be. This is a conscious attempt and dangerous attempt and the result will be the ruination of the economy of our country the interests of a few. Should that be allowed? t want you to seriously consider it. You must seriously think even now at this stage how the development of our country should take place. All along you have failed. After independence you never had a clear social objective. The result is that you have strengthened the Tatas and Birlas. You never had a clear understanding of land reforms. You have helped land monopoly down below. The result is that the poor agriculturist will be driven out They will They will crowd the come to the towns. various towns. There will be huge unemployment in the towns. It will be a social problem for you which)ou cannot face and which you will never be able to face. It is going to be a danger to you. Please realise it. I It is this section which is going to be the biggest danger. Driven out of

their homes from various areas, they have Coming out people mi no moorings. of their family homes. migrate. By coming together even their language is lost. Children belonging to some of them even do not know their mother tongue. language is different from the area to which New social tensions are they migrate. created. This is what I want you to remember. So, if your idea is to help the agriculturist, strengthen the co-operative sector, as the previous speaker has put it. He is correct. I also plead on th? same lines. He has an understanding of what the social path should be. You do not have an understanding of it. That is the difference. I am not speaking about that side or this side. I am only speaking of your failure to have a correct perspective. Are now? prepared to do it even should you strengthen the very people who will be a danger to you—to the very' democratic set up. Why not strengthen the co-operatives? Send your best instructors. Have more cooperative instructors. Have more cooperative colleges. Have your best students taken as co-operative instructors. Teach them how to build up the co-operatives. That is the way to strengthen the rural base. If you do it, you will help to establish a new order in this country. Have you courage? That is all what I wanted to say.

SHRI P. CHETIA (Assam): Mr. Vice-Chairman, at the very outset I should like to express my profound misgivings about the provisions of this Bill. I do understand the desire of the Government to extend facilities to farmers in the States where the cooperative movement is weak, with the object of boosting up agricultural production in the country.

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair]

I admit that it is a laudable object, but at the same time I would like to ask, before bringing forward this Bill, whether the Central Government took the consent of the respective State Governments. I should like to say so as West Bengal and Bihar are concerned, there is no Government of the chosen representatives of the people. There is President's Rule in these two States. So, whatever be the desire of the Central Government, they will simply fall in line with the directions of the Central Government. In the case of these two States the consent of

the State Governmeat is meaningless absolutely. So far as the State of Assam is concerned and also Orissa and Rajasthan, I do not know whether die Central Government sought the consent of these Governments. I should like to say mat some ten years back, so far as Assam is concerned-and I come from that part—there was a directive from the Reserve Bank to die State Government mat since me co-operative movement in Assam and me neigbour-ing States such as Manipur. Tripura, etc. was weak, .compared to some other Western States, where Ihe co-operative movement was very satisfactory, all the cooperative credit societies should revitalised and reorganised so as to extend their coverage to the entire rural areas, as far as possible by organising service societies in each Gao Panchayat area. But an attempt was made by me State Government to achieve this objective, but the steps taken for reorganisation and revitalisation of the cooperative credit movement unfortunately failed far short of the magnitude of the problem with the result that the target could not be achieved.

State Agricultural Crtdit

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There is one fundamental objective with which I fully agree with the Government. That objective is that naturally the Government have me responsibility to see that all creditworthy farmers and agriculturists should be provided with credit facilities and service so that they can overcome the handicap or hurdle to boast un agri-cuhural produc-on. But on account of the failure on the part of the Government to reorganise and revitalise the condition of the co-operative societies, the co-operative movement as it is functioning in Assam is still being unable to shoulder the entire responsibility of providing credit to all deserving farmers due mainly to unhappy overdue position of the co-operatives. To do away with such difficulties and hurdles the present Bill has been brought before the Parliament b\ the Central Government in form of State Agricultural Credit Agricultural Corporations Bill. Although the objective is certainly laudable, after this State Agricultural Credit Corporations Bill comes into operation in the actual field, the following things will happen:

The cooperative credii societies will have little scone to develop and their existence wil! be jeopardised and such societies will detract the farmers from

The co-operative credit societies which are running with overdues will not be able to recover the arrears from members.

Corporations Bill, 1968

The responsibility and development of cooperatives, issue of loans to farmers and recovery of such loans now solely depend upon the co-operative societies memselves. Now after the Corporation comes into the field, it is inevitable that the responsibility and the coverage of the field wim credit and the recovery thereof will rest in the State Government.

Hence, if tlie Government had come forward to reorganise the cooperative credit movement in the eastern region in the scheduled time as proposed by the Reserve Bank in 1956, the difficulties in organising credit societies and extending the facilities to creditworthy population in rural would not have been mere, as it is alleged to exist today. Then again, if there are considerable overdues to be recovered from farmers, under the present co-operative laws and by-laws the legal process of recovery of such j overdues is a very lengthy and cum-| bersome process which takes a very considerable time. But in the case j of credit facilities extended by the pro-i posed State Agricultural Credit Corpo-j ration the responsibility of the recovery of the loans issued by the Corporation will be the responsibility of the Government, and such loans can be rethe i covered in no time according to provisions of the present Bill. cumulative effect of this Bill will The: be that the co-operative movement in the eastern region will be given a death blow by this Stale Agricultural Credit Corporation.

Then again, if we look into the state of affairs of the co-operative credit societies of Assam, I would like to give some figures. In Assam, agricultural credit and societies in 1955-56 were 1973. Such societies increased to 5,453 in 1964-65. The total number of societies in 1955-56 was 4,349, and the total number of co-operative societies was 9,000 in 1964-65, of which agricultural credit societies were 5,453. Then again, so far as the membership was concerned, the membership in 1955-56 was 40,000, bu< in 1964-65 it rose to 3.36 lakhs. Then again, the total loan in the First Plan period advanced by the primary credit Shri P. Chetia

Plan period it was Rs. 45.2 million. In four years of the Third Plan it declined to Rs. 11 million. This was mainly due to heavy accumulation of over-dues at primary and intermediate levels.

advanced to farmers in Assam by primary credit societies, in 1950-51 the figure was Rs. 75,000; in 1955-56 it was Rs. 75,17,000. In 1957-58 it कही एक घारा बता दी जाय जिस घारा की was R». 1,31,06,000. In 1959-60 it was R». 66,88,000. In 1960-61 it was Rs. 41,90,000. In तह में गरीब, किसान, मजदूर या ओट किसान 1961-62 it was Rs. 29,45,000. In 1962-63 it was Rs. 29,33,000. In 1963-64 it was 16,36,000. In 1964-65 it was Rs. 35,21,000. From these उस से कोई मतलब है। नहां। इस से भी उन्हीं figures it is evident that so far as the cooperative movement in Assam is concerned, it लोगों का फायदा हो जायगा जो सरमायदार is thriving well. But in spite of that the है, पुराने ताल्लकेदार है, जिन के पास बड़े बड़े Government is proposing to bring the Agricultural Credit Corporations Bill with the जमीनों के टुकड़े है, वहीं कुछ मिल मिला कर के idea of doing away with the co-operative societies in Assam. In this regard I would like to say (hat although so far as the provisions of the Bill are concerned it has been stated that the Centre will have no say in the matter, so far as the Board of Directors is concerned except two Directors the other Directors entirely more or less will be nominated by the Reserve Bank and the Central i Government. Although the name of j the Bill is given as State Agricultural j Credit Corporations Bill, yet it is vir- \ tually n Bill to be controlled by the Central Governmen! and the Reserve Bank. In view of this, I would like to suggest that the Government should refer the Biit to a Joint Select Com- ' mittee of both the Houses. Instead of ! bringing the Bill in hot haste, I would like to suggest that the Bill should be j referred to a Joint Select Committee and should be thoroughly discussed and thoroughly thrashed out*

With these words 1 oppose the mo-lion.

5 I'.M.

श्री राज्यतः राष्ट्रणाः श्रीमत्, मैं इस बिल के उद्देश्य का तो समर्थक हं मगर इस के जो खंड खंड है उन का विरोधी हं और म ऐसा समझता ह कि इस सरकार का दिमाग सह गया है। इस सड़े हुन्ने दिम ग से जितनी चीजें निकालेंगी

सब सराब होगी। लेनिन ने एक वाक्य कहा था कि पंजीव दी सरकार के दिमाग से जितनी भी बातें निकलेगी या उस के द्वारा जो भी कदम उठाया जायगा उस से उन्हीं का भला होगा जो संपन्न और सना वाले हों। उस लेनिन के वाक्य को यहां Then I come to other figures. Loans पर भी लाग कर लो । इस विधेयक को छान इालिये और इस को छानने के बाद हम को का भला होता हो । कही भी नहीं भिलेगी । अपना पैसा बांट लगे । मगर सामान्य साधारण किसान का कोई भला नहीं होने वाला है। मैं समझ नहीं पा रहा ह कि जिस सरकार का उद्देश्य देश को अन्न में निर्भर बनाना हो वह सरकार इस ढंग का विघेयक कैसे ला सकती है कि उद्देश्य कुछ और धारायें कुछ । दोनों विपरीत दिशा में जा रही हैं। इस का उद्देश्य और इस की बाराओं में 36 का संबंध है 63 का नहीं। इस लिये हम ने वहत ध्यान से इस को पढा । ऐसा कोई विधेयक आये जो इस देश की निर्भर बनाने वाला हो और जिस से देश के अन्न के उत्पादन में बढ़ोनरी हो और इसी लिये हम ने अप को एक संशोधन लिख कर भेजा था। मगर चंकि अप ने अपने को कायदे कानन की जीजरों में इतना जखड़ रखा है कि उन जंजीरों से अप थोड़ा भी निकल नहीं पारहे हैं यदापि मैं होता तो मैं उस को देर नहीं मानता क्योंकि जब तक वोटिंग न हो जय और जब तक यह विचार हो रह-हो सब तक संशोधन आ सकता है। राज्य सभा में यह भी प्रथा है कि जो सेलेक्ट कमेटी में जाने का संशोधन रखत है वह पहले नहां बोला है। संजोधन अः जत है, उस पर विचार होता है और अधितर में उस को बोलने का मौका मिलता है। हमारी विवास सभा में ऐस होता तो हम मान आते कि यह बन शंक है क्यों कि विवान सभा में जो सिलेस्ट कमेटी में ले जाने का संशोधन रखन में नन लन्ने ---

बात कह लेता है तब दूसरे लोगों को कहने का मौका मिलता है। मगर यहां उलटा है। फिर भी आपने लिख दिया कि तुम्हारा संशोधन देर से आया इस लिये अमान्य है। मैं फिर भी सादर साग्रह निवेदन करूंगा, करबद्ध प्रार्थना करूंगा इस सरकार से कि वह इस विधेयक पर चाहे प्रवर समिति में, चाहे सयुक्त प्रवर समिति में ठंडे चिन से विचार करने का अवसर प्राप्त कर ले। अगर ठंडे चिन से विचार करने का अवसर प्राप्त कर यह सरकार प्राप्त करेगी तो मुझे पूरा पूरा यकीन है कि यह विधेयक मूलतः परिवर्तित रूप में अपने उद्देश्य को प्राप्त करने में सफल हो पायेगा, वरना नहीं। इस लिये मैं इस विधेयक का इस में विरोधी हं।

श्रीमन्, मैं च हता ह कि ऐसा विधेयक अ ये कि यदि कोई निगम बने और उस निगम के पास कुछ पैसा हो तो यह देखा जाय कि वह पैसा कहां खर्च हो। पहले जो भूमिहीन हैं और जो श्रम शक्ति को रखते हैं, दूसरा काम नहीं करते हैं, बराबर खेती में लगे रहते हैं, उन भूमिहीनों को उस राज्य की हैसियत के मुताबिक जितना ऊसर, पड़ती बंजर, पानी से भरा तराई भामर का इलाका है उसको वितरित करने की एक मशीनरी बने और उस मशीनरी को चला में पैसा खर्च हो। पहला यह है और अगर यह सरकार इसको ले आये तो मैं पूरे दिल से, प्रसन्नता के साथ सरकार का साथ द्ंगा। मैं चाहता हूं कि यहां पर ऐसा एक विधेयक आये जो किसी ऐसे निगम की स्थापना करे जो अपने घन से सारे देश में एक अन्न सेना भरती करे। उस अन्न सेना में केवल उनके खाने पीने और उनके पहनने की व्यवस्था हो। वह अन्न सेना जो जमीन फालतू हो और जो कृषि योग्य हो, कृषि के काम में लाई जा सकती हो उस जमीन को तोड़े और उस जमीन में खेती करे और उसके बीज का, उसके खाद का और उसके पानी का इन्तजाम सरकार करे उस निगम के पैसे से और जब अन्न पैदा होने लगे तो उसी स्थान पर उनके परिवार को बसा भी दे। मैं ं ि जार कर कर र सरी में इस

देश को आत्मनिर्भर बनाना चाहती है या उसकी तनिक भी इच्छुक है तो ऐसी व्यवस्था रखने वाला कोई विघेयक यहां पर लाये । मैं चाहता हं कि यह सरकार ऐसा एक विधेयक यहां पर लाये जो किसी निगम के पैसे को खर्च करने की व्यवस्था करे खेत मजदूरों पर। वह खेत मजदूरों की एक निम्नतम मजदूरी बांघे और उस मजदूरी से कम हरगिज उन खेत मजदूरों को न मिले। आज कुछ राज्यों में निम्नतम मजदूरी बंघी हुई है, लेकिन वह निम्नतम मजदूरों उनको मिल नहीं पा रही है । श्रीमन्, मैं चाहता हं कि यह सरकार एक ऐसा विघेयक ल ये जिस विधेयक में एक निगम बने और उसके रुपये के लिये प्राथमिकता बन्ध जाय कि यह रूपया लघ सिंचाई योजनाओं पर खर्च होगा। 1946 से यह नारा डा॰ लोहिया ने दिया था कि एक घंटा दो देश को । उनका यह नारा था कि नहरें खोदो. बांघ बनाओ और देश की पैदावार बढ़ाओ । यह नारा हर जगह सोश लिस्ट पार्टी के दफ्तर में टंगा हुआ था। यहां से नजदीक ही सौ मील के अन्दर बुलन्दशहर जिले में एक दिन सदस्यगण चलें । बुलन्दशहर में हम लोगों ने देश के लिये एक घंटा जनता का श्रम लिया और एक छोटी सी नहर खोदने लग गये। अब उस नहर के प्रभाव को महत्वहीन करने के लिये जनता के श्रम को महत्वहीन करने के लिये बलन्दशहर में कांग्रेस पार्टी की ओर से एक वडा भारी अधोजन हो गया। वहां पं० जवाहर ल ल नेहरू को ले जाया गया और चांदी के फावडे से उनसे एक जगह एक गड्डा खोदवाया गया कि यहां से एक नहर खोदी जायगी । हमने जितनी नहर खोदी थी उसकी तो मरम्मत नहीं हुई और चांदी के फावड़े से एक गड़ढ़ा खोद दिया गया । श्रीमन, आप को पता होगा कि पूर ने तलाब, पुराने कुए भट गये हैं, उनमें पानी नहीं है। मैं च हता हूं कि जो निगम बने उसमें इस बत की प्रमुखतादी ज्या कि जितने पुराने ताल ब हैं, जितने पुराने कुएं हैं, जितने पूर ने खंदक हैं उनको खोद कर के उनमें पानी सुरक्षित करने की योजना बने और उसपर उसका पैसा लर्च हो। बिना पानी की व्यवस्था

[श्री राजनारायण]

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किये हये, बिना सिचाई की व्यवस्था किये हये अगर यह सरक र चाहती है कि विदेशी ऋणों को ले कर या विदेशी कोलैबोरेशन में फर्टि-लाइजर के कारखाने खोल कर खाद की मात्रा बढ़ा दें तो उससे देश में अन्न की पैदावार की बढ़ोत्तरी नहीं होगी। इस सरकार के दिमाग में यह साब सम्मति क्यों नहीं घसती है कि अन्न की पैदावार कैसे बढ़ सकती है। एस ० डी ० मिश्र साहब इस बाल को जानते होंगे कि उत्तर प्रदेश में पुरे आंकड़े सरकार के पास उपलबध हैं कि कुएं के पानी से जो सिचाई होती है उसमें अन्न के उत्पादन की मात्रा ज्यादा होती है। क्यों ? हम बता दें। नहर का पानी यह नलक्प का पानी जो हल्ला बोलकर आता है उससे कहीं कहीं नुकसान भी होता है, मगर अभी तक यह सरकार उसको सून नहीं रही है। हमारे बजुर्ग थे, यद्यपि अपनी वृद्धावस्था में कांग्रेस में ही रह गए, लालच आ गई थी, बाबा राघव दास. उन्होंने एक तालाब खोदो, अन्दोलन चलाया था, जितने असपास के तल व थे वहां वे जाते ये और लोगों को ले ज कर ताल व खदक ते थे। हमारे यहां डेढ मील की खाई है बनारस राज्य की खाई है, उसके लिए भी आए, डंका बज:, नोटिस अत्या कांग्रेस की ओर से कि मंत्री बलाया जायगा। तब वहां पर वह ताल ब लोदने का अभियान चला। वह भी साल भर चल कर ठप्प हो गया। बढिया काम था लेकिन बढिया काम को करने का तरीका गलत था। तो मैं कहना च हता हं कि इस अवसर पर कोई विधेयक आए अन्नोत्पादन को बढाने के नक्तेनजर से, वह इन बातों से सम्पन्न हो तब तो कुछ काम होगा, नहीं तो यह नौटंकी होगी कि कुछ मम्म, फुफ्फा, दामाद को खिलाने का एक संघन बन जायगा।

श्री निरंजन वर्मा : नौटंकी का मतलब ?

श्री राजन रायण : डाइरेक्टर वर्नेगे. निगन बनेगा, ऊंचे-ऊंचे . . .

श्री जतवम्बी प्रसाद यादव (बिहार): नौटंकी में भी तो कम्पनी होती है।

श्री राजनारायणः एक दफतर खल जायगा, हर राज्य में दफ्तर खुल जायगा, काम कुछ होगा नहीं, सब ठप्प हो जायगा । इसलिए मैं अब भी चाहता हूं और इसीलिए मेरी दृष्टि बराबर अपने मंत्री पर है कि अगर यह मंत्री जरा सा भी आंख से इज्ञारा कर दें, भुकृटि से भी तो उनकी भुकृटि विलासिता को देखकर मैं इस नतीजे पर पहुंच जाऊंगा कि वे इसे प्रवर समिति में ले जाएंगे लेकिन इतना तर्क देने के बाद भी मैं कारण नहीं समझ पा रहा हं कि मंत्री महोदय अपने दृष्टि से क्यों नहीं स्वीकृति देते कि हमारे इस सुझाव को सरकार खद मान लेगी कि इसको या तो प्रवर समिति में ले जाने की बात करे या इसको वापस ले ? वापस ले तो दूसरा विघेयक यहां पर अच्छी तरह से लाया जा सकता है।

अब हमारी एक बात इसमें और है।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागेव) : श्रीमन, मैं अपको बता दंगा कि दो घंटे का समय है, 8 व्यक्ति बोलने वाले हैं, आप खुद जानते हैं। दो घंटे में अगर 8 से भाग देंगे तो जितना समय अ।एगा वही अ।पका समय है।

श्री राजन रायण: श्रीमन, अभी कितना वाकी है ?

उपसमाध्यक्ष (श्री महाबीर प्रसाद भागंव) : 15 मिनट हो गए, अब आप समाप्त करें।

श्री चित्त बसु : (पश्चिमी वंगाल) : यह समाजवाद भी है।

श्री राजन रायण : मैं यह देख रहा हं कि हमसे कोई ज्यादा बोले हों...

उपसभाष्यक्ष(श्री महाबीर प्रसाद भागव) : कोई नहीं बोले।

श्री राजनारायण : हम बराबर घड़ी देख रहे हैं। हम नियम के बहुत बड़े पाबन्द हैं। हम अपनी घडी को देखते रहते हैं कि अधिकतम कियानी जेप कर जेक्स्पर है।

उपसमाध्यक्ष(श्री महाबीर प्रसाद भागंव) : तीन मिनट में चत्म कर दें।

श्री राजनारायण : दो मिनट तो आपने खत्म कर दिए ।

तो हमारा एक प्रश्न है माननीय मंत्री जी से कि वे यह विधेयक क्यों लाए? इस विधेयक से अन्न के उत्पादन में कोई वृद्धि नहीं होगी।

एक बात और देखी जाय। अब मैं चाहता हं कि यहां पर एक ऐसा विधेयक आए जो भूमि के संरक्षण की व्यवस्था करने वाला हो। इयामघर जी मिश्र यहां पर विराजमान है। अगर इस सरकार के पास कोई आंकड़ा हो तो यह सरकार हमको दे कि सारे देश में इस समय जमीन के छीजने की रफतार क्या है, जमीन किस रफतार से छीज रही है। उस जमीन को छीजने से बचाने की योजना सरकार की क्या है। श्रीमन, चौथी पंचवर्षीय योजना के आकार में, जो चौथी पंचवर्षीय योजना का पहला प्रारूप निकला था, उसमें 200 लाख एकड जमीन को संरक्षित करने की योजना थी। स्यामधर जी मिश्र जानते हैं कि मश्किल से दस साल की योजना बनी और 11 लाख एकड जमीन संरक्षित हुई, इसके आगे नहीं बढ पाई। कोई स्कीम ऐसी बने. अगर पैसा भी खर्च हो तो उसमें प्राथमिकता दे दी जाय कि जमीन के संरक्षण की योजना पहले होगी। सारे देश में अगर आंकडा ठीक है तो करीब 35 करोड एकड जमीन पर खेती है और करीब 7 करोड एकड जमीन पर पानी है-सरकार अपने आंकड़े को सुधारे-26 करोड़ एकड जमीन बिना पानी के है आकाश के सहारे पानी पड़े तो खेती और सुखा पड़े तो गई। तो इस 26 करोड एकड जमीन को सिचाई में लाने का विधेयक अए. उसके लिए पैसा देने की बात हो, निगम बने, उसके लिए हमारा विरोध नहीं होगा ।

एक बात हमारे मित्र, श्री वर्मा जी ने, बताई कि इससे कुछ ट्रेक्टर वगैरह भी दिए जाएंगे। हम चाहते हैं कि कृषि मंत्री भी यहां होते हो तो

से सम्बन्धित है। हो सकता है कि विन मंत्री महोदय को इसकी जानकारी न हो, मगर में जानना चाहता हं कि हमारे देश में 50 हार्स पावर के ट्रेक्टर कितने हैं, आज हमारे देश में 25 हार्स पावर के ट्रेक्टर कितने हैं, जो किसान च हता कि उसको 25 हार्स पावर का ट्रेक्टर मिले उसके मिलने में दिक्कत क्यों हैं ? एक बहुत जबरदस्त यहां पर गोलमाल है। 50 हार्स पावर का ट्रेक्टर रज्ञा दे रहा है। उसकी कीमत कम है दूसरे देशों के टेक्टरों से जो कम हर्स पावर के हैं, उनकी कीमत ज्यादा है, मगर रक्षा से ट्रेक्टर क्यों नहीं आ रहे हैं ? (Time bell rings) श्रीमन एक मिनट। सुनो भाई पहाड़ियां, रशा से ट्रेक्टर इसलिए नहीं आ रहे हैं क्योंकि रशा की सरकार यह कहती है कि हम किसी व्यक्ति विशेष को ट्रैक्टर देंगे और जिन व्यक्ति विशेष के जरिए टेक्टर अब तक बांटे जाते रहे हैं उन्हीं के जरिए ट्रेक्टर बांटे जाएंगे, तब हम दैक्टर देंगे। श्री जगजीवन राम ने कहा 'नहीं' मैं चाहता हं एग्रो इंडस्ट्रियल कारपीरेशन करे, एग्रो इंडस्टियल कारपीरेशन जो बना है उसके जरिए ट्रेक्टर बांटे जायं। रशा की सरकार ने इनकार किया। क्यों ? इसमें एक राज है। जो ब्यक्ति उस ट्वेटर का वितरण करते हैं उनसे पार्टी की साठगांठ होती है। पार्टी की सांठगांठ को तिरछे छमां कर चलाने के लिए जो अपने को समाजवादी मुल्क कहता है, जो कोअ।परेटिव को प्रेरणा देता हो वह मल्क क्यों इस पर जोर दे कि व्यक्ति विशेष के द्वारा ही वितरण होगा तभी हम टैक्टर देंगे, एग्रो इंडस्ट्यिल कारपोरेशन के द्वारा टैक्टर बांटने के लिए नहीं देंगे।

उपसंभाध्यक्ष (श्री महाबीर प्रसाद भागंव) : राजनारायण जी, व्यक्ति विशेष कोई ज्यादा टाइम नहीं ले सकता।

श्री राजन रायण : इसलिए मैं कहता हूं, कि व्यक्ति विशेष के म.र्ग में अनावस्यक रोड़ा उत्पन्न करके समय का दृश्पयोग न किया जाय।

हम फिर सरकार से निवेदन करेंगे, आग्रह करेंगे कि सदबद्धि सरकार में आए, वह हमारे सुझाव को माने और इसको प्रवर समिति में ले जाने की विशेष अनुकम्पा दिखाए। इन्हीं शबदों के साथ में इस समय बैठता है।

SHRI N. PATRA (Orissa): Mr. Vice-Chairman, Sir I wholeheartedly support the State Agricultural Credit Corporations Bill, 1968. Without going through the Bill, my friends opposite who spoke just before me. wanted to minimise the utility of the Bill. The background of the Bill is that the cooperative institutions in the country though they have been successful in Maharashtra, Guiarat and in the southern region, have failed to provide adequate credit facilities to the needy people in the eastern parts of India. Our major problem is the food problem. In spite of two decades of independence, we still depend on foreign countries for our food. It has been voiced in this House several times that the smaller tillers, people who have got holdings below the economic level, are not properly getting their agricultural needs. The times have changed now. The pattern of agriculture has also changed. Due to the population growth, the extent of land which we have got is insufficient. Therefore, the question of intensive agriculture or scientific agriculture to solve our major problem, the food problem, has been taken on hand. For scientific and intensive agriculture, which is also called modern agriculture, credit is required in a large measure. For scientific and modern agriculture, credit should be intensive. Credit has to be pumped into the rural sector. So a committee was set up under the chairmanship of Shri P. C. Bhattacharya and Shri Vaikuntlal Mehta, a Gandhiite, a foremost co-operator in the country as one of its members. That committee found that certain regions of the country-the States of Rajasthan, Bihar, Assam, Orissa, and West Bengal-were backward in the co-operative field and they needed proper attention. So on the basis of its recommendations this Bill has been brought forward to help the agriculturists.

Now doubts have been raised by some hon. Members that it will not serve any useful puroose, without goinc;

mentioned several times that vested interests had been created in this cooperative organisation. I also find that there has been some obstruction for the movement because of vested interests. Some people who are now at the helm of affairs of these co-operatives which have miserably failed to cater to the needs of the agriculturists, are against this measure. My friend from Assam, where the co-operatives movement has not gone to the extent it should have, to help the agriculturists, says that the Bill, if passed, will wipe out the co-operative movement. The intention of the Bill is not to wipe out the cooperative movement. It is only in those States where the co-operative movement is weak or where it has failed that the State Agricultural Credit Corporation has to be formed. It is not a competitive organisation. Therefore, there is no basis for any doubts as my hon. friends have expressed. I am also a co-operator. I was the Vice-President of the State Land Mortgage Bank, Orissa, previously, and I am now President of the Land Mortgage Bank. I am one of the foremost co-operators. Therefore, when we are going in for intensive, scientific agriculture, when the co-operative movement has failed to meet adequately the requirements of the people, when a lot of credit is going to be needed, and when the Government is going to help and strengthen the co-operative sector, why should doubts arise? We should not be misguided by vested interests. Our friends must not allow the vested interests to have their full play. So, they should not also eo asainst the Bill.

Corporations Bill 1968

About: the appointment of directors, when the Government is investing their money, the money of the tax-payers, in this organisation, they say that everybody from the beginning has to be elected. How can that be? In the beginning, there are two people to be elected. And it is not the intention of the Bill that this organisation should be a permanent one. They say that it will be a temporary feature. Therefore, we should all support this Bill and not be misled by people who have created ves'ed interests in the organisation. I fully support this Bill.

SHRI G. A. APPAN (Madras): Mr. Vice-Chairman, Sir, I went through the whole of the

power on the Central Government and on the Reserve Bank in the appointment of the Managing Directors and Directors. It cannot be said that due democratic principles are adhered to here in the appointment and in the selection or nomination of these officials. I have my own doubts based on my past experience. In most of these corporations or institutions or boards, vested interests are created. I have my own regard for the cooperative movement and I have my fears also. One defect in the co-operative movement which I have always been voicing through the various platforms and through the official circles has been that a large portion of the profit is being ploughed into the reserve fund and kept as capital reserves. Now, generally we feel that in any business any profit more than 6 per cent or 10 per cent is a greedy proposition and that it will have to be avoided. But in this Bill two funds have been provided; one is the Reserve Fund and the other is the Stabilisation Fund. It is really surprising and fearful to note that for each of these two funds, 15% and 15% of the net profit before declaring any dividend has to be appropriated. That means, not less than 30 per cent of the net profit goes to these funds. How can an investor or a State Government or the Central Government or a co-operative unit investing its money in such a corporation expect a profit over and above this and if they should be allowed such a profit, it would practically be to the detriment of the consumers or the people who would like to derive any benefit from it by way of loans. I really wonder whether in the present time, such a statutory organisation as this can do anything useful to the country and to the people when it expects to make a profit over 30 per cent? No, I don't think so. Moreover, many benefits are given to the officials concerned. I really wonder if Ihe Minister or the ministerial ranks could have ever gone into the various provisions regarding the appointment of, and the benefits that are given to, these officials and about the undue protection that is p.iven to the Manasing Director, the Directors and the officials at the higher level. Officials only in the lower ranks have to answer if there is any loss. Those people have to explain their own difficulties and they are also raken to task. But here it is said, Mr. Vice-Chairman, Sir, that the higher ranks are immune from loss

or deficiency or fault or anything like that. In good faith we have to naturally exonerate them. But indeed most senior people under the cloak of official protection do all sorts of atrocities. Likewise they do all sort of irregularities. Many of them appoint their own people as they please, and give promotions also to their own relatives and favoured few. The question of appointment oif fully qualified people will have to be strictly adhered to. Strangely enough, many of the normal terms and conditions of appointments, the duties, the functions and regulations of business, official routine, etc. have been unnecessarily added in this Bill. That is all a routine. In a Bill like this all these things need not be incorporated.

Corporations Bill, 1968

Even in the appointment of directors and managing directors for the State Corporations the Central Government has to interfere with unrestricted res-posibility according to this Bill. This will be an unrestricted privilege, undue patronage or a discriminatory privilege that the Central Government and the Reserve Bank would assume to enjoy for themselves. Sir, all these things will have to be looked into and avoided. In the presentation of accounts and audit reports there is a Company Secretary's examination conducted by the Government of India. There are many persons who have appeared for this examination, who have passed it and who have won the diploma, but who are not able to enter into such good jobs. There are not able to get goods jobs, though fully qualified. Unfortunately these people are not given good job in the Government service though they have passed the Central Government's examination. Such good jobs are given to the favoured few by irregular means, by back door methods. All these things will also have to be looked into. They are not able to get jobs in many of the banking organisations also. These institutions and highups there deliberately refuse and ignore the claims of the Scheduled Caste people for jobs. Here also, Mr. Vice-Chairman, Sir, you do not know my heart burns. Though 20 to 25 per cent of jobs are reserved for us as it is said though we produce the majority of the national wealth by dint of our hard work, we are not recognised in the higher ranks in the service, as the Commissioner for Scheduled Castes's report would indicate. Many officers do not even care for us. Sir, though there are people fully qualified

strength.

[Shri G. A. Appan] in banking and for administration the appointments here are becoming a favourite subject for the cooperative people alone. But people who are lawyers, people who are economists, who are accountants and auditors, who are administrators, all should also be given chances and opportunities to fill these posts rather than giving undue preference to those in the co-operative sector alone. The honourable Minister will have to give a guarantee to the Parliament that in every cadre, in every category, the Scheduled Caste people will find a place, according to 20 per cent of their cadre

Slate Agricultural Credit

Sir, here regarding the presentation of accounts and audit, the first report comes after three years. Why cannot the accounts be presented in a shorter period? The people in shops present their accounts every month. They are able to close their accounts regularly every month. Then only we will be able to know that the Government's money, the poor man's money, is safely protected and guarded. So I would impress that like ail other bariks and business firms the accounts of the cooperatives also should be audited and broughi before the public every month. Here ir is said that the accounts will be presented only once in a year, that too after three years and at an interval of three years. This is very ridiculous. the ministerial ranks should have gone into this with their open eyes. I do not think they would have done it. When an ordinary person like myself could find all these things, if they had looked into all these things with open eyes they would not have allowed these lapses to pass and creep in stealthily. It seems it is the vested interests who have drafted this Bill. I think this Bill should again go to a very competent Select Committee, not composed of people who do not know even accounts but of competent persons. There are some people like that also.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): There will be M.Ps.

SHRI G. A. APPAN: I would request the honourable Minister to please see that it goes into competent hands, a Select Committee or a Parliamentary Committee or an Advisory Committee or a Consultative Committee or anything like that, to see that all these

things are once again gone into and the accounts are passed every six months or at least every year and that the Scheduled Castes will also find their place in all cadres including that of the directors and the managing directors and higher ups up to 20 per cent.

Corporations Bill, 1968

श्री एस० हो० विश्व (उत्तर प्रदेश): उप सभा-घ्यक्ष महोदय, यह जो बिल है, सचम्च में भारत सरकार की जो किसानों के प्रति चिन्ता है. खेती के प्रति चिन्ता है, शायद उसी का नतीजा है और इसके लिए मैं उन्हें जरूर बचाई देता हं कि वे कितने चिन्तित है क्योंकि ऋण जो है वह किसानो के लिए बहुत आवश्यक है। अगर किसी उद्योग के लिए ऋण चाहिये तो उसको बहत से सामान की जरूरत होती है। लेकिन अगर देखा जाय तो पिछले 15 वर्षों में या 17 वर्षों में, जब से योजना-काल शुरू हुआ, तब से जहां कृषि का उत्पादन 5 करोड से बढकर अब जाकर 9% करोड़ हुआ है यानी करीब दूगना हो गया है। लेकिन 1952 में जहां किसानों को ऋण केवल 22 करोड रुपया दिया जाता था. ये राउन्ड फिगर्स ह जो हमें स्वयं मिनिस्टर साहब ने दिये हैं. वह पिछले साल लगभग 400 और 450 करोड़ रुपया हो गया है।

एक माननीय सदस्य: 400 करोड रुपया।

🖥 श्री एस० डी० मिश्र : इसका मतलब यह हुआ कि जहां उत्पादन दूगना हुआ बहां ऋण कम से कम 8 गुना तो ज्यादा दिया गया है। इसके माने यह नहीं है कि इससे अधिक की आवश्यकता नहीं है। भारत सरकार ने स्वयं ही कई कमेटियां बनाई और सरकार इसमें बहुत तेज है क्योंकि जब उसके सामने कोई समस्या आ जाती है तो वह कमेटी बना देती है और नतीजा निकालती है। अगर वह एक कमेटी के नतीजे से सहमत नहीं होती है, तो दूसरी कमेटी बिठलाकर उस नतीजे को उलटा देती है और उससे सहमत हो जाती है। ऐसा तो उन्होंने किया ।

पंत जी यहां पर ह और उप मंत्री जी भी यहां पर बैठे है, इसलिए मैं उन्हें याद दिलाना चाहता है कि 1946 में जबकि हमको आजादी नहीं मिली थी. उस समय एक ऋण संबंधी कमेटी बिठला दी गई थी । डा० गाडगिल जो इस समय प्लानिंग कमीशन के डिप्टी चेयरमैन हैं. उन्हें इस कमेटी का चेयरमैन बना दिया गया था । उस समय इस कमेटी ने सिफारिश की थी कि केडिट कारपोरेजन कार्य के लिए एक कमेटी बना दी जाय । लेकिन 1952 में जब प्लान बनने लगा, तो प्लानिंग कमीशन ने और भारत सरकार ने यह निश्चय किया कि हम केडिट कारपोरेशन मही बनायेगे और हम खास तीर से सहकारो, किसान संबंधी, खेती संबंधी जो हमारी प्रिसिपल एजेन्सी है. सहकारी संस्था, वह बनायेंगे । 15 वर्ष तक उन्होंने इसी का उपयोग किया । मैं यह नहीं कहता कि यह कार्य अच्छा हुआ। इस कार्य भें अनेक कमियां है और मैं चाहंगा कि इस कार्यं में सुधार हो । लेकिन इन 15 वर्ष तक कार्य करने के बाद आप स्वयं नतीजे को देख सकते हैं। हमने इस संबंध में पूरे देश के आंकड़े दिये लेकिन मैं 5 राज्यों की बात ही कहना चाहता हं जिस के संबंध में यह बिल लाया गया है। 1952 में 22 करोड़ रूपये से 2 करोड रुपया किसानो को मिला था। मैं यह राउन्ड फिगर में कह रहा हूं। पिछले साल इस चार सौ करोड़ में से लगभग 50 करोड रुपया सहकारिता के जरिये किसानों को दिया गया है और यह स्टेटमेंट मेरे सामने है जिस को मैं आप के सामने पढ़ कर सुनाता हं। सेन्ट्रल को-आपोरेटिव बैक्स का लोन सन् 1965-66 में आसाम में 72 लाख, बिहार में 894 लाख, उड़ीसा में 1069 लाख, राजस्थान में 1210 लाख, वेस्ट बंगाल में 1859 लाख, जिस की पूरी संख्या मिला कर लगभग 50 करोड़ होती है। यह तो दर्भाग्य की बात जरूर है कि 400 में से केवल 50 करोड उन को मिला क्योंकि आबादी इन 5 इलाकों की लगभग अगर जोड़ी जाय तो 12 करोड होती है और यह 12 करोड़ की संख्या

करीब करीब इस देश की आबादी की चौथाई है या कम से कम 23 फी सदी होती है। 23 फीसदी आबादी के लिये दस पर सेंट लोन देना यह जरूर एक ऐसी चीज है जिस से मालम होता है कि किसानों को जरूर कम ऋण मिला। तो यह जिन्ता की बात अवश्य भारत सरकार के लिये है और मेरी पूरी सहान्भृति उस से है। अब आप देखें कि 1960 में इन्फार्मल ग्रप बनाया गया कि जिस का नतीजा निकल रहा है यह बिल श्री पी० सी० भटटाचार्य गवर्नर रहे हैं या चेयरमैन रहे हैं उस के। सन् संभव है कुछ गलत हो, 60 या 61 हो सकता है लेकिन 1965 में उन्होंने रिपोर्ट दी कि केडिट कारपोरेशन्स बनाये जायं, 5 स्टेट्स में । मैं यह कह सकता हं कि जिस तरी है से उन्होंने रिपोर्ट दी और उस के बाद फिर एक फालो अप कमेटी बनायी गयी मिनिस्टी की, उन्होंने जिस तरह से रिपोर्ट दी, मेरे पास उस की प्रतिलिपियां हैं। परे तौर से उन बातों का समावेश इस बिल में नहीं हुआ । आखिर आप पहले हमें यह बता दें कि जहां-जहां कमजोर चीजें हैं उन का आप रिप्लेसमेंट करना चाहते हैं। अगर यह भारत सरकार की नीति है कि को-आपरेटिब्ज के जरिये अब काम नहीं होगा तो हम समझ सकते हैं। आप साफ साफ कह दें कि आप दूसरी एजेंसीज या मल्टी एप्रोच के बड़े हामी हैं खास कर एग्रीकलवर मिनिस्टी और फाइनेंस मिनिस्टी का एप्रोच पा कर । मल्टी एजेंसी एप्रोच अब प्लानिंग कमीशन ने निकाला है और प्रिसिपल होगी को-आपरेटिव एजेंसी और वह जहां जहां कमजोर होगी उसे वे मजबूत करेंगे । मैं मानता हं कि वह राजस्थान, उडीसा, बंगाल, बिहार, इन सब में वह कमजोर है। क्या आप मानेंगे कि खेती केवल शार्ट टर्म लोन और मीडियम टर्म लोन से बढ़ जाती है, लांग टर्म लोन्स से नहीं बढ़ती ? तो आप ने लांग टर्म लोन का क्या किया ? क्या यह आप नहीं मानते कि इन्हीं पांच राज्यों में लांग टर्म लोन की और भी ज्यादा दुर्दशा है। लैंड डवलपमेंट बैंक और भी ज्यादा खराबी करते हैं। तो आप यह अधकचरी राय अपने दिमाग में रख कर क्यां अधकचरी बात बिल में

श्री एस० डी० मिश्र]

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रखते हैं? अगर आप की यह राय है कि किसान को लम्बी अवधि का कर्जा नहीं चाहिये, दो बर्व का या 5 वर्ष का कर्जा चाहिये, लम्बी अवधि का नहीं चाहिये तो मैं आपसे सहमत ह कि लांग टम की बात इस में न लायी जाय। तो मेरे कहने का मतलब यह है कि आप ने पूरी तरह से इस को सोचा नहीं । किसी कमेटी ने कुछ कहा, किसी ने कुछ कहा, यहां का पैर, वहां का हाथ, इधर का सिर लगा कर आप ने एक ऐसा जानवर खडा कर दिया है जिस को न हम आदमी कह सकते हैं, न शेर कह सकते हैं, न गीदड़ कह सकते हैं, और न रीछ कह कहते हैं, न ही बंदर उसे कह सकते हैं, कोई पूरी कंप्लीट पिक्चर नहीं है। यह विन मंत्रालय उसे बंदर बना कर नचा दे यह दूसरी चीज है।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंव) : यह जानवर कव से बनना शुरू हुआ ?

भी एस० डी० मिश्र : इस देश में यह बहुत दिनों से बन रहा है ।

उपसमाध्यक्ष (श्री महाबीर प्रसाद भागंव) : शायद इस जानवर को बनाने में आप का भी द्वाथ रहा हो ।

श्री एस० डी० मिश्रः इस देश में यह बहुत दिनों से बनता हैं, लेकिन दुर्भाग्य है इस बात का कि एक अंतिम सीमा तो आनी चाहिये कि ऐसा न हो। अब आप देखें कि करना क्या चाहते हैं। यह सोचते हैं और शेयर किपटल एक करोड़ से 5 करोड़ तक देना चाहते हैं उसको और 15 टाईम्स टू 10 टाईम्स उसके विका का, लोन का लोनिंग कैपेसिटी देना चाहते हैं उसको और 15 टाईम्स टू 10 टाईम्स उसके विका का, लोन का लोनिंग कैपेसिटी देना चाहते हैं। मैं एक चीज आप से कहना चाहता हूं उपसभापित जी कि आप कर्माशयल बैंक्स की पिक्चर देखिये। आज कर्माशयल में लगभग 50 करोड़ रुपये का शेयर कैपिटल है कंट्री मर में, लेकिन उन का डिपाजिट जो है करीब-करीब वह साढ़े तीन हजार करोड़ हो गया है। 50 से अगर आप संख्या करें तो करीब-करीब निर्मा अपर आप संख्या करें तो करीब-करीब

टाइम्स हुआ। आप को-आपरेटिब्ज को जो थेयर दे रहे हैं तो आप कहते हैं कि 70 टाइम तक आप डिपाजिट भी, लोन भी नहीं ले सकते। यहां आप कहते हैं कि दस तक आप ले सकते हैं। अगर किसी की हालत विशेष हो तो 15 गुने तक आप दे सकते हैं। तो यह डिस्किमिनेशन क्यों ? फिर आप यह बतायें आप बात साफ रिखये कि 5 वर्ष के बाद भी हम एग्रील्चरल केडिट कारपोरेशन को कंटीन्य करेंगे और आप साफ कहिये कि वहां को-आपरेटिक्ज अच्छा काम नहीं करतीं । वहां को-आपरेटिव एजेंसी ठीक नहीं है । उस का रिप्लेसमेंट हम करेंगे । आप यह न कहिये कि हम 5 वर्ष बाद इन को वापस कर लेंगे क्योंकि आप की वापसी की कहानी बहुत अच्छी नहीं है। मैं आपको बताता हं कि एग्रीकल्चरल सप्लाई कारपोरेशन बन गया करीब 5 वर्ष पहले एक स्टेट में, उत्तर प्रदेश में । उपसभापति जी, मैं और आप उसी स्टेट के हैं और वित्त मंत्री जी भी उसी स्टेट के हैं। वहां 5, 7 वर्ष पहले एग्रीकल्चरल सप्लाई कारपोरेशन बन गया और तब कहा गया कि अब मत बनाओ। डबल और मल्टी एजेंसी एप्रोच मत करो। उन्होंने कहा कि हम 3 या 5 वर्ष में इसको विदड़ा कर लेंगे। आज नतीजा यह हुआ कि जितनी मार्केटिंग सोसाइटीज उत्तर प्रदेश में हैं, जो फरिलाइजर का काम करती भी थीं, जो अच्छा काम भी करती थीं, सब अच्छा काम नहीं करती थीं, कुछ ही अच्छा काम करती थीं, उन को इस एग्रीकल्चरल सप्लाई कारपोरेशन ने रिप्लेस कर दिया और को-आपरेटिक्ज को कमजोर कर दिया।

में दूसरी बात कहता हूं आप से, तकाबी की। अभी एक पटेल कमेटी हुई थी——बी॰ पी॰ पटेल कमेटी, वे आजकल शायद हेल्थ मिनिस्टर के सेकेटरी हो गये ह । सात वर्ष पहले उन की एक कमेटी एप्वांट हुई थी और इस लिये एप्वाइंट हुई कि जो तकाबी दी जाती है गवर्नमेंट के जरिये एपीकल्चर और नान-एप्रीकल्चर परपजेज के लिये विसाबिस को-आपरेटिब्ज, उस में क्या इंप्र्वमेंट लाया

जाय। और मुझे पूरा भरोसा है कि मंत्रियों ने उसे पढ़ा होगा, उस रिपोर्ट को । उस रिपोर्ट ने यह सिद्ध किया कि जहां-जहां तकावी दी गयी खास तौर से बिहार, आसाम, उड़ीसा और इन ्यांच स्टेट्स में और उत्तर प्रदेश में, जो कि उस में नाम उस का नहीं है, वहां-वहां यह सिद्ध हुआ उपसभा-पति जी, कि ओवर डयुज अगर को-अपरेटिक्ज में 25 परसेंट रहे तो तकाबी के ओवर-डयज 50 परसेंट से 60 परसेट तक हुए यह लिखित रिपोर्ट है। कोई मौखिक बात नहीं है और यह बी० पी० पटेल कमेटी की बात है और उन्होंने रिकमेंड किया कि जहां जहां तकावी दी भी जा रही है गवन मेंट एजेंसी के जरिये उस को बंद कर के को-आपरे-टिव के जरिये दी जाय और इन पांच राज्यों के मरूय मंत्रियों और दूसरे प्रदेशों के मरूय मंत्रियों ने यह निर्णय किया कि हम तकाव भी को-आपरेटिव्ज के जरिये देंगे। तो आज जो यह एग्रीकल्चरल कारपोरेशन बन रहा है उस से क्या होगा ? मैं तो समझता हूं कि किसानों को खास फायदा न होगा इस से। उस में सरकार के अफसर आ जायेंगे जिस तरह का इस का कंपोजीशन है उस के कारण। लेकिन अगर करना ही है तो मेरा निवेदन है कि आप वह करिये जो आप के एडिमिनिस्टेटिव रिफार्म्स कमीशन की कमेटी आन की-आपरेशन ने रिपोर्ट दी है कि अगर इस देश को, सचमच किसानों की पूरे ढंग से कर्जा देना चाहते हैं तो उसने हिसाब लगाया है कि 5 वर्ष के बाद करीब-करीब हजार करोड़ रुपया चाहिये। 400 करोड़ हो गया है और शायद लक्ष्य रखागया है 700 करोड़ का। वह मैं समझता हंकि पुरा होगा। उन्होंने यहकहा है कि तब रिजर्व बैंक का काम जो एग्रीकल्चरल केडिट का है, उस से ले लिया जाय। उन को केवल कर्माशयल और इंडस्ट्रीज को देने दीजिये थ कर्माशयल बैंक्स। उस ने यह रिपोर्टदी है और खद नेशनल लेविल पर आप बैंक आफ एग्रीकल्चर एण्ड को-आपरेटिव बनायें, जैसा कि जापान में है, फांस में है, जैसा कि अमरीका में

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है। कोई यह नयी बात नहीं है। तो अगर बह बात ही होती है तो हम चारों तरफ हि दिलाइज करते हैं। उपसभापति जी, आप क्षमा करेंगे, एक बात और कहना चाहता हं। पता नहीं भारत सरकार ने इस बात का पता लगाया है या नहीं कि 5 ही यह इलाके नहीं है जहां कि यह दुभांग्य की स्थिति है और जहां को-आपरेटिव एजेंसी कमजोर हैं। हम उस इलाके से आते हैं, ईस्टर्न यू० पी० से जहां की को-आपरेटिव कमजोर है। श्री गुलाब राव पाटिल के इलाके महाराष्ट्र और गुजरात की बड़ी चर्चा है कि वहां की आपरेटिव बड़े अच्छ हैं। लेकिन मैं उनके मराठवाड़ा में हो आया। मराठवाड़ा में इनका जो इलाका है कम से कम पांच छः जिले, वे वैसे ही खराब हैं जैसे कि हमारा ईस्टर्न यु पी । आप एक पार्ट आफ द स्टेट के लिये कर रहे हैं। वहां एग्रीकल्चर केडिट कोअपरेशन का कोई सेक्टर नहीं जायेगा। मेरा खयाल यह है कि आप अभी भी सोचें कि जितने डिस्ट्क्ट बैंक हैं जितने स्टेट बैंक हैं, आपटर आल यह जो आप का स्ट्रक्चर बनने जा रहा है की-आपरेशन का, यह स्टेट को-आपरेष्टिव बैंक्स का रिप्ले-समेंट होगा और यह वर्क लेगा डिस्टिक्ट को-आपरेटिव एजेंसीज के जरिये या अपनी एजेंसीज के जरिये । तो उनको रिप्लेस कर के क्यों अ.प अपनी एजसी बना रहे हैं। अभी जी एजेंसी कमजीर है उसकी मजबूत करने की कोशिश करिये।

अब मैं अंतिम एक बात कह कर बैठ जाता हं। अभी तीन चार महीने पहले की बात है जब कलकता में पांचों राज्यों के नान-आफिशियल्स इकट्टा हुये थे और एक सेमि-नार हुआ था ...

वित्त मंत्रालय में राज्य मंत्री (श्री के० सी० पन्त,: मैं यह साफ कर दं कि स्टेट को-आपरे-टिव बैंक को खत्म नहीं किया जायगा। जहां स्टेट को-आपरेटिव बैंक काम करते हैं वे रहेंगे।

श्री एस० डी० मिश्र : मैं भी यही समझ रहा हं और मैंने यह नहीं कहा कि वे खत्म हो रहे हैं। मैं यह कह रहा हूं कि आपने उसमें 25 लाख से 1 करोंड तक की आजा दी है। तो कुछ जगह सेंट्रल बैंक रिप्लेस होंगे और रिप्लेस कर के पांच वर्ष के बाद फिर आप सेंट्रल बैंक को रिवाइव करने की कहते हैं। मेरा कहना है कि आप इस पर पन: विचार कर लें। आप बिल पास कराना चाहेंगे तो वह पास हो जायगा लेकिन मेरी समझ में इसमें बड़ी दिक्कतें आयेंगी और कोई विशेषे ल।भ नहीं होगा।

हां, किलकता में सेमिनार की चर्चा कर रहा थः। उसमें जितने लोग थे उन्होंने युनैनि-मसली यह प्रस्ताव पास किया था कि इसमें हमारे हित की बात नहीं है और जैसा कि एक भाई ने कहा कि दो प्रदेशों ने, जहां कि इस समय पीपुल्स गवर्नमेंट नहीं है, हां कह दिया, लेकिन वैस्ट बंगाल ने अभी तक हां नहीं कहा है। इसलिये भी आप को इस पर विचार करना चाहिये। मैं इसका विरोधी नहीं हं। मैं इसके उद्देश्य से सहमत हं लेकिन मैं समझता हं कि आपने अभी पकाया नहीं है अपनी कुच्ची हांडी में और आप चाहते हैं कि सामान पकाकर खा लिया जाय, तो कैसे हम लोग कामयाव हों।

KESAVAN (THAZHAVA) (Kerala): Mf. Vice-Chairman, Sr, I do not find myself to be in a position to support this Bill. I am glad that some of the Members from the other side also opposed this Bill. Sir, this Bill is not intended for the benefit of the poor peasants and also the middle class people of India. From the figures revealed on the floor of this House we happened to see that in 1963-1964 the assets of Birlas were only 292 crores but in 1967 his assets rose to 437 crores. So during a period of nearly four years they grew by Rs. 145 crores. If that is the case, what would have been his assets at the time of independence, that is, in 1947? They must be below Rs. 20 crores. During the course of 20 years this Government has managed to create a set of monopolists who are growing day

by day like anything and now in agricultural sector also the Government wants to create some monopolies. Now in several States we find there are cooperatives working. Those co-operatives are owned managed by the poor peasants and also the middle class people. The beneficiaries also are the poor peasants and middle class people. There are the State Banks, the District Banks, the Taluk Banks in the co-operative sector and they give loans to the poor agriculturists and also for fishing, for poultry farming, etc. For all such purposes they advance money as loan but under this Bill even Mr. Birla can form a poultry farm or he can form a husbandry and then he can ask for a And mostly he will be benefited. Under this 'Bill even the owners of tea estates, rubber estates, cardmom estates and coffee estates can claim loans from these Credit Corporations. They are not excluded. So the beneficiaries under the Bill are the big monopolists and also the big landowners and not the poor peasants or the middle class In the cooperatives that are now big functioning in the States these have no voice, have no influence, because all those co-operatives are owned by the poor They are the shareholders. course the States are also there to help them but these big industrialists, monopolists and landlords have no place in those So the Government of India operatives. wants to help these monopolists and big landlords md it is for that purpose they want to form these Credit Corporation! in the States so that they can give money to these big landlords and big monopolists who will come forward with a farm, a fishery or a husbandry. These things can be formed by anybody; there is no restriction on that. So this is intended not for the poor toiling millions of India but to help the big monopolists and big landlords. I submit that if the Central Government wanted to help the poor people and if that was intention this Bill is not going to that object. The Government came achieve forv/ard with the Banking (Amendment) Bill and they are coming with so many other Bills every day. They are coming with Bills after Bills but all of them are designed to help tlie monopolists and not the majority of the people in this country who are the workers and peasants and who are really starving. They are the persons who produce the wealth of the country but this

measure is not intended to enrich them or to solve their problems and starvation. So my submission is that this Bill may be withdrawn. If the Government really wants to help the poor peasants and the small farmers and other middle class people they should come forward with another Bill under the provisions of which they may help i hem by giving loans to the co-opera-societies formed by these poor people and managed by them. So my sub-

mission is that this Bill should be withdrawn.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The Minister will reply tomorrow. The House stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at fifty-eight minutes past five of the clock till eleven of the clock on Wednesday, the llth December, 1968